

Of these, one mine at South Balanda has already gone into production and the other two are expected to go into production in the III Plan.

**Shri Venkatasubbaiah:** What is the extent of the proved deposits in the Talcher area? Also how is the quality?

**Shri Hajarnavis:** About 562 million tons out of which one-third is good quality and two-thirds is not so good.

**Shri Venkatasubbaiah:** What is the target to be reached in the Third Five Year Plan?

**Shri Hajarnavis:** We are working only one mine, namely, South Balanda. So far as the other two are concerned, we propose to begin work by the end of the Third Plan or the beginning of the Fourth.

**Shri Surendranath Dwivedy:** May I know whether the entire area has been surveyed regarding the coal deposits in Talcher?

**Shri Hajarnavis:** It is difficult to say what the entire area is because investigation shows that it appears to extend beyond the area which we have surveyed.

**Shri Maheshwar Naik:** May I know whether the Central Government have made any decision in regard to the request of the Orissa Government that these mines be worked out by the Orissa Government itself?

**Shri Hajarnavis:** I am not aware of it.

#### C.H.S. Scheme for Civilian Defence Employees

\*847. **Shri S. M. Banerjee:** Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 601 on the 5th December, 1961 and state:

(a) whether any decision has since been taken by the Defence Ministry to make C.H.S. Scheme applicable to all the civilian defence employees

working and residing in Delhi Cantt.; and

(b) if not, the reasons therefor?

**The Deputy Minister in the Ministry of Defence (Shri D. R. Chavan):**

(a) No, Sir.

(b) This matter is under discussion with the Ministry of Health.

**Shri S. M. Banerjee:** I want to know when a final decision is to be taken and whether it is a fact that the Health Ministry is standing in the way of the final decision on this matter.

**The Minister of State in the Ministry of Defence (Shri Raghuramaiah):** There is no question of the Health Ministry standing in the way. It is a matter of joint responsibility in a way, and we are putting our heads together to see what best can be done.

**Shri S. M. Banerjee:** In the absence of this concession being extended to all those employees residing in Delhi and other places, what other arrangements have been made?

**Shri Raghuramaiah:** I think my hon. friend wants to know how these people are now being dealt with. If that is so, they are generally entitled, if they are employees recruited as industrial employees after 1st August, 1949 to medical treatment under regulations for the medical services of the Army in India. Industrial employees who were formerly extra-temporary employees are entitled to free medical treatment as out-patients from the military hospitals. And, in cases of indoor treatment and if hospitalisation is required, they normally have treatment in the civil hospitals as members of the general public.

**Shri S. M. Banerjee:** I want to know what is the actual difficulty in extending these facilities to these employees with the State Government of Mysore 18,000 employees of similar classes.

**Shri Raghuramaiah:** There is no question of difficulty. It is a question

of having the necessary facilities for treatment and hospitalisation; and we are looking into it.

**Shri Warrior:** May I know whether the C.H.S. dispensaries intended for other people will give treatment to these people when it is not available for them particularly?

**Shri Raghuramaiah:** I could not follow.

**Mr. Speaker:** Where it is not intended for these civilian employees, whether the C.H.S. dispensaries can extend these facilities to these people also?

**Shri Raghuramaiah:** If there is sufficient room and the Health Ministry so desires, it is open to them to do so.

#### N.E.S. Blocks

\*848. **Shri Rishang Keishing:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have taken any decision on the question of conversion of all the National Extension Service Blocks in tribal areas into special Multipurpose Blocks or Tribal Blocks;

(b) if so, the number of National Extension Service Blocks so converted; and

(c) the future programme for establishment or conversion into special Multipurpose Blocks or Tribal Blocks?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) 43 Special Multipurpose Tribal Blocks were started during the Second Five Year Plan. During the Third Five Year Plan, it is proposed to extend the programme and start 330 more blocks. These will be known as Tribal Development Blocks.

(b) As already stated 43 Blocks were started during the Second Plan. The number approved for 1961-62, that is the first year of the Third Five

Year Plan was 35. However, all these could not be started in that year.

(c) It is proposed to start 330 Tribal Development Blocks during the Third Five Year Plan. The actual number to be started each year would be determined according to a phasing of 10 per cent, 10 per cent, 20 per cent, 25 per cent and 35 per cent of the total number.

**Shri Rishang Keishing:** May I know if Government have an idea of the exact number of N.E.S. blocks in the different parts of the country which are to be converted into Special Tribal Blocks?

**Mr. Speaker:** The whole country or these tribal areas?

**Shri Rishang Keishing:** In different parts of the tribal areas of the country.

**Shri Datar:** This deals with the Tribal Development Blocks. There are certain special features so far as these Tribal Development Blocks are concerned. Now, it is hoped that by October 1963, generally, the whole country would be covered by Community Development Blocks.

**Shri Rishang Keishing:** Is it the intention of Government that every N.E.S. Block in the Tribal area be converted into a Special Tribal Block?

**Shri Datar:** Sir, it is the desire of Government to start 330 Tribal Development Blocks during the Third Plan. They will cover a fairly large tribal area.

**श्री बड़े :** क्या माननीय मंत्री जी बतलाने की कृपा करेंगे कि जो अभी नेशनल एक्सटेंशन ब्लॉक्स हैं ट्राइबल एरियाज में, उनका क्या डिलिमिटेशन करना पड़ेगा ?

**Shri Datar:** I have already pointed out that in the rest of India which is non-tribal area, there are ordinary community development blocks that have been established and are being added but certain variations are introduced in the blocks meant for tribal